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श्रीमती तारकेश्वरी सिन्हा (बाढ़) : ग्रध्यक्ष महोदय, माननीय सदस्य ने शूर्पणखा तो ग्रपने ग्राप को बना लिया—वह रावण किस को बना रहे हैं ?

भ्राष्ट्रयक्ष महोदय : जो उन के नजदीक बैठा हो ।

17,57 hrs.

RAID ON ASTROLOGER'S HOUSE IN DELHI*

Mr. Speaker: The House will now take up the Half-an-hour Discussion. Before that the Minister wanted to make a statement.

श्रीमखुलिमये (मुंगेर) : भ्रष्ट्यक्ष महोदय क्या बाद में यह बयान नहीं हो सकता है ?

ग्रम्थक्ष महोवय : चूंकि हाफ़-एन मावर डिस्कशन इस बारे में होना है इसलिए बयान पहले होना चाहिए ।

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): Mr. Speaker, Sir, with regard to the subject matter of the half-an-hour discussion I had promised that Government will make some statement. In pursuance of that, with your permission, I am going to make that statement. The Home Minister has written to the Speaker and, earlier, to the Prime Minister, in connection with the subject matter of the half-an-hour discussion which we are taking up immediately. The Home Minister has categorically dealt with all the points raised in the various statements made by some hon. Members and has specifically stated that:

(i) He never interfered with the execution of the duties of the

Enforcement Branch officers in the case against the firm of Shri Chamanlal

- (ii) There is no truth whatsoever in the specific allegation that he used his official position to have the case against Shri Chamanlal suppressed.
- (iii) He never asked any favour to be shown to any one.
- (iv) He never suggested to the Finance Minister that any concession should be given in any particular case or that full justice should not be meted out in any case coming up for his decision.
- (v) He had nothing to do with the circumstances which led to the resignation of Shri T. T. Krishnamachari. resignation of Shri T. T. Krishnamachari arose out of a memorandum submitted to the President by some Members of Parliament. He had no concern whatsoever with the memorandum nor is there any truth in the allegation that it was he who instigated persons affected by Shri T. T. Krishnamachari's financial measures to bring forward a memorandum against him.

That is all what I have to say.

Shri Sezhiyan (Perambalur): The Leader of the House has read a letter written by the Home Minister, Shri Nanda. Sir, I want it to be laid on the Table of the House.

18 hrs.

Mr. Speaker: All right.

भी मधु लिमय : प्रध्यक्ष महोदय, यह चर्चा काफ़ी रहस्यमय बन गई है . . .

ग्राध्यक्ष महोदय : मैंने घर्ज करनी है कि इस वक्त घाषा घंटा है इस समय मेरे

^{*}Half-An-Hour Discussion.

पास 16 नाम हैं जिनको एक-एक सवाल करने की इजाजत देनी है 16 में से प्रगर 6 गैरहाजिर हों तो 10 को जरूर इजाजत देनी होगी।

भी मधुलिमये: मैं सिर्फ 15 मिनट लुंगा।

श्रम्यक्ष महोदय : श्राप 15 मिनट लेंगे तो दूसरों को मौका नहीं मिल सकेंगा ।

श्री मधु लिमये : मैं ज्यादा समय नहीं लूंगा श्राप को ग्राश्वासन देता हूं।

यह चर्चा बहुत रहस्यमय बनगई है लेकिन उसकी जिम्मेदारी मेरी नहीं है। जब 24 फरवरी को इस के सम्बन्ध में एक तारांकित प्रश्न धाया था तो यहां पर विक्त मंत्री और राज्य विक्त मंत्री मौजूद थे वे सारी स्थिति को जानते थे धौर जब मैंने उसके बारे में उपप्रश्न पूछा उसी वक्त खड़े होकर सारी बातें वे साफ साफ रख देते तो सदन में हंगामा भी नहीं होता और धाप को इस ज्योपियी ने जिस स्थिति में बाला है जिसमें धापका कोई वोष नहीं है. वह स्थिति पैदा नहीं होती।

लेकिन इस समय, प्रध्यक्ष महोदय, मुझे ऐसा लगता है कि यह सरकार धौर उसके मंत्री जो एक महान स्वतन्त्रता संग्राम के उत्तराधिकारी धौर वारिस हैं एक जमाने में निस्वार्थ बृद्धि से किसी धादश के पीछे पढ़ कर काम करते थे लेकिन धाज इस सरकार में धौर इसके मंत्रियों में कोई धादश्वादिता नहीं है कोई दिशा नहीं है नीति नहीं है सिद्धान्त नहीं है। नतीजा यह हो गया है कि इनका मन धौर इसकी धारमा इस वक्त खाली है। जब मन धौर धारमा खाली रह जाती है तो यह स्वाधाविक है कि कोई न कोई वीज उसमें जब्द धायोगी। तो इस सरकार के धौर मंत्रियों के दिमायों पर इस वक्त ज्योतिषी लोग धार महें हैं।

मुझे जारणाही का जमाना याद भाता है। भाखिर के दिनों में वहां भी एक ऐसी भवस्था पैदा हुई थी, एक विचित्र व्यक्ति सामने भाया जिसका नाम है "रास्पुटीन" भौर उस का भसर उस वक्त वहां के जार भौर जारीना पर बहुत ज्यादा था (व्यवधान) भगर भाप लोग पढ़ा करेंगे तो भापको मालूम होगा स्सी इतिहास के बारे में।

Shri Kapur Singh (Ludhiana): Sir, I want you to give your ruling on the point whether it is in order and whether it is in accordance with the Rules of Procedure to cast insinuations on an astrologer and compare his with Rasputin. The astrologer is not here to answer those charges. I think the rules require that he should not make insinuations of this type.

श्री मधु लिमये : मैंने कोई ऐसी बात नहीं कही है ।

एक माननीय सबस्य : जब हवेली राम सामने नहीं है, उसके वरखिलाफ नहीं कह सकते।

भी मधु लिमये: मैं तो रास्पुटीन के बारे में कह रहा है।

श्री चन्त्रम णिलाल चौधरी (महुमा) : राष्ट्रपति यहां नहीं हैं।

भी मधु लिमये : देख लीजिये, घष्ट्रपक्ष महोदय, मैं रास्पुटीन की चर्चा कर रहा हूं भौर कांग्रेस वाले राष्ट्रपति का नाम ले रहे हैं।

एनसाइक्लोपीडिया ब्रिटेनिका की 18 वीं किताब में इसके बारे में लिखा है, मैं उसे पढ़ कर सुनाता हूं।

"The mystic atmosphere which always prevailed at the Russian Court and the constant fear for the health of the Tsar created a favourable background for the appearance of such a man. The eventual improvement in the health of the grand Duke Alexis

actionaries."

[मञ्जू लिमयें]
procured for Rasputin a commanding influence over the Empire... No important nomination was made without his approval and the most unexpected people rose to the highest offices as a result of his influence. Rasputin was too ignorant to have any opinion on political quesquestions: he was in most cases

a mere instrument of the re-

तो घष्यस महोदय, धापके सामने में इस तथ्य को रखना चाहता हूं कि मन्त्री धौर मन्त्रियों के ज्योतिषी—ये दुनिया में एक मजाक का विषय बन गये हैं। मैंने कई लेख इस सम्बन्ध में धापके सामने भेजे हैं। यह सब इस लिये होता है कि जब मन्त्रियों के सामने कोई बड़ा धादमं नहीं रहता है धौर स्वायं की भट्टी जलने लगती है धौर धापस में झगड़ा भी इतना ज्यादा होता है एक दूसरे के ख़िलाफ़ कभी कभी पुलिस के द्वारा जांच भी करने लगते हैं, तो ऐसी हालत में, मेरा ख्याल है कि सरकार की जो नैतिकता है धौर देश की जो नैतिकता है वह एक दम खत्म हो जाती है।

यह विषय जो हमारे सामने है, उसके बारे में तथ्य बिल्कुल साफ़ है। पहले तो कोशिश की गई सदन से इस बात को छिपाने की-- कि ये जो ज्योतिची महोदय हैं इनका श्रंधा वगैरा के साथ सम्बन्ध है या नहीं। इन्होंने भापको एक चिट्ठी लिखी है भौर उसमें कहा है कि मैं कोई बिजनेस नहीं करता, घौर न मेरे पूत्रों का किसी बिजनेस के साथ सम्बन्ध है। लेकिन बार बार प्रश्न किये जाने पर वित्त मन्त्री को यह स्वीका करना पड़ा कि न केवल हवेलीराम भौर उनके पुत्र बिजनेस में हैं, बल्कि इन के सम्बन्ध चमनलाल की फर्मी के साथ हैं भीर यह फर्म क्या है ? ईरान से हमारे जो दूत हैं, उन्होंने बारबार लिखा कि विदेशी मुद्रा की चोरी हो रही है, ग्राप इनके लिये कुछ कीजिये । उसके बाद वित्त मन्त्रालय

के एन्फोर्समेंट डाइरेक्टोरेट ने इनकी जांच की ग्रीर जब जांच हुई तो इनके जो सम्बन्धित व्यक्ति हैं, उनके दफतर पर भी छापे मारे गये—जोशी ट्रेडर्स हैं, जो कि हवेली राम भीर उनके दो पुत्रों की फमं है, उस पर भी छापा पडा।

उस वक्त मझे इत्तिला मिली कि एंफोर्स-मेंट डाइरेक्टोरेट के भिधकारियों के साथ इन लोगों ने बहुत उद्दण्ड व्यवहार किया धौर उन्होंने कहा कि गृह मन्त्री हमारे दोस्त हैं, वह इस वक्त बैंगलौर गये हैं, उनको वापस धाने दीजिये, ब्रापकी ठीक मरम्मत करेंगे । उसके बाद यह मामला चलता रहा श्रीर मुझे यह जानकारी मिली । धब मन्त्री महोदय कह रहे हैं---गृह मन्त्री जी यहां सदन में नहीं हैं, इस तथ्य के बारे में स्वयं गृष्ट मन्त्री जी बयान देते तो ज्यादा ग्रच्छा था---मुझे जो खबर मिली है, वह मापके सामने रखता हं। मझे पह खबर मिली कि चेयरमैन झाफ़ बोडं भाफ़ डाइरेक्ट टैक्सेज तथा रिजर्व बैंक के गवर्नर भादि मधिकारियों के जरिये वह कोणिश की गई कि चमनलाल के केस को दबा विया जाय । कम से कम जो फाइनेन्स एक्ट है, उसकी धारा 68 के भन्दर, यानी भपनी बाशी से हम भपनी श्रामदनी का ऐलान कर सकते हैं--चमनलाल फर्म को उस धारा के बन्दर कुछ सहलियत मिलनी चाहिये, वह दिला दी जाय, इस तरह की बात गृह मन्त्री धीर उनके जो उप गृष्ठ मन्त्री थे, उनकी मारफ़त की गई है, यह मुझे खबर मिली है।

दूसरी बात मैं यह निवेदन फरना चाहता हूं यह जो ज्योतिषी महोदय हैं, इनका और नन्दा साहब का गहरा रिस्ता है, एल० एन० मिश्रा साहब का भी है...

एक माननीय सबस्य : ग्रापका किससे है ?

श्री मधु लिमथे: हमारे रिक्ते की बात मत करो। इस वक्त मन्त्रियों के रिक्ते

House in Delhi (H.A.H. Dis.)

की बात चल रही है। मन्त्रियों की गाडियों में बैठ कर यह कई दफ़ा शाम को मन्त्रियों के यहां जाते हैं भौर लम्बे वार्तालाप इनके होते हैं । शायद ज्योतिषी महोदय इनको बताते होंगे कि भापको प्रधान मन्त्री बनने का ग्रच्छा भवसर है, आप बन सकते हैं। लेकिन एक चीज मैं जानना चाहता हूं कि क्या यह बात सही है कि इन्कम टैक्स डिपार्टमेंट के एक ग्राधिकारी ने इस बात की तलाशी की थी. जांच की थी कि हवेलीराम के नाम पर 10 लाख से म्रधिक रकम जमा है ? चुंकि मैं यह पुछ रहा हं भीर वित्त मन्त्री जी यहां पर हैं, बे इसका खलासा कर सकते हैं। भ्रगर यह बात सही है भीर इस बात की जांच करने वाले प्रधिकारी की बदली की गई है, तो फिर सवाल ग्रायेगा कि यह 10, 12, 15 जो रकम है, वह इन पंडित महोदय के यहां कहां से ग्राई । कई किस्म की बातें सुनने में भाती हैं। यह भी कहा जाता है कि लफ्त हंसा का दफ्तर जिस इमारत में है वह बहत सस्ते किराये में उनको मिली हुई है और जो मसली किराया है वह डाईश मार्क में शायद वैस्ट जर्मनी में जमा हो रहा है। क्या ज्योतिषी महोदय का इसमें भी हाय है ? क्या वित्त मन्द्रालय या जो दूसरे इनके विभाग हैं, उन्होंने इस बात की भी जांच की है?

यह भी कहा जाता है कि बीजू पटनायक भीर बीरेन मिल जी ने इन से सलाह मिल्वरा किया था। हो सकता है कि भविष्य के बारे में ज्योतिष के बारे में ज्योतिष के बारे में किया हो। लेकिन उन से भी उनको काफी पैसा मिला है ऐसा कहा जाता है। ग्रसली बात यह है कि भगर यह सही है कि उनके नाम से बैंक में या भन्य जगह पर बड़ी रकम मिली है तो इस बात की जरूर जांच की जानी चाहिये कि क्या यह महोदय टैक्स वगैरह देते थे भौर इनको यह पैसा कहां से मिला, इनके साथ किन किन लोगों के सम्बन्ध हैं? इस तरह की जो बार्ते हैं इन सब की जांच होनी चाहिये।

घन्त में मैं कहुंगा कि नन्दा साहब का इस में जो व्यवहार है उसकी बजह से उन्होंके इस बात को रहस्यमय बना विया है। कोई बात जरूर ऐसी है जो वह छिपाना चाहते है। अधिकारी लोग भी सारे सत्य को बताने के लिए तैयार हो जायेंगे लेकिन, वे गृह मंत्री से डरते हैं। इसका कारण यह है कि उनके पास सेंटल ब्यरो माफ इनवैस्टीगेशन है। मैं चाहता है कि गृह मंत्री नंदा साहब इस्तीफा दें भीर इस सब की न्यायिक जांच की जाए। इन मधिकारियों को बुलाया जाए श्रौर भृतपूर्व जो वित्त मंत्री हैं कृष्णमाचारी साहब उनको भी बलाया जाए । सारी बातें सामने म्राय । इन दो मंत्रियों के जो भ्रापसी झगड़ हैं उसके बारे में तो मझे कुछ नहीं कहना है क्योंकि कृष्णमाचारी साहब के खिलाफ जो भारोप 🕏 उन में तथ्य था ऐसा मुझे लगा और इसीलिए मैंने उस स्मतिपत्र पर हस्ताक्षर किये थे। लेकिन सदाचार के नाम पर और भ्रष्टाचार विरोधी ग्रमियान के नाम पर नन्दा साहब जो काम कर रहे हैं उसके बारे में भी कुछ जांच जरूर होनी चाहिए। इसलिए मैं धापकी मार्फत मांग करता हं कि वह इस्तीफा दें भौर जांच के लिए तैयार हो जायें ताकि हमारे देश में सदाचार का बातावरण कायम हो समे ।

Mr. Speaker: Shri Manoharan. Only a question is to be put.

Shri Manoharan (Madras South): Not a speech?

Mr. Speaker: No.

Shri Mancharan: All right, Sir. I will be satisfied with putting a question.

I must first say that I am thoroughly disappointed with the statement given by the Leader of the House. I request you that the letter written by Mr. Nanda should be circulated among the Members of Parliament.

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The Minister of Parliamentary
Affairs and Communications (Shri
Satya Narayan Sinha): I have no
objection in placing the letters on
the Table of the House. [Placed in
Library. See No. LT--5876 [66].

Shri Manoharan: I want to know whether a family prohit of Mr. Nanda, Mr. Haveli Ram Joshi who was deliberately cheated and misled this House, the sovereign Parliament, and you. Sir, the presiding deity and thereby the country at large through, with audacity, writing a letter to you which is wrapped up in nothing but falsehood and terminological inexactitude, who is worth about several lakhs which is unparallel in the history of prohits in India and who is still using his astrology as a camouflage, bringing pressures on Ministers, especially on Mr. Nanda in getting things done; (b) considering the fishy nature of this episode . . .

Mr. Speaker: How many parts are there?

Shri Mancharan: Only (a), (b) and (c). That is all.

(b) Considering the fishy nature of this nasty episode which has its tentacles sprawled over many many Ministries, particularly Home, may I request you on the lines taken by Mr. Madhu Limaye to advise the Government asking Mr. Nanda to step down whose Ministry is a pivot on which the entire administration revolves...

Mr. Speaker: The hon. Member should appreciate and realise . . . (Interruption).

Shri Manoharan: I am putting a question.

Mr. Speaker: If that question takes 15 minutes . . .

श्री मधु लिमये: हेम बरुझा साहब की शैली में इस वक्त ग्रज कर रहे हैं, इसलिये इनको कर लैने दीजिय ।

Shri Manoharan: . . . and ordering for a fresh judicial inquiry which I am sure, if conducted, would reveal shocking mysteries to the nation; and (c) is it a fact whether the Alps restaurant situated in Janpath Road wherein an European Airlines (Lufthansa) occupying a portion on a disclosed rent of Rs. 500 only which when investigated by C.B.R. was found out to be that a balance of Rs. 5000 is being accumulated in every month in a foreign bank. The famous astrologer in question has brought pressure on the Government to hush up the whole affair in favour of the proprietor and to get a passport to him despite the objection raised by the C.B.R.

Mr. Speaker: If I allow every Member to take as much time for a question, then all the time will be spent on questions.

श्रीमती रामकुलारी सिन्हा (पटना):
मधु लिमये साहब ने भ्राज श्रौर इसके पहले
भी इस सदन में जो ज्यान दिया है उससे ऐसा
लगता है कि सरकारी कार्य कलाप पर उनकी
पूरी पहुंच है। सरकार श्रौर विरोधी सदस्य
श्री मधु लिमये साहब के बीच में यह कौन
सा श्रादान प्रदान चल रहा है? मैं जानना
चाहती हूं कि क्या सरकार की तरफ से इस
तरह की बात उटाई जा रही है?

श्री द्वा० ना० तिवारी (गोपालगंज) : पंद्रह मिनट तक मैंने लिमये साहब का भाषण सुना। उस में नन्दा जी का क्या पाट है उनका क्या कसूर है यह समझ में नहीं स्राया।

ग्रध्यक्ष महोदयः ग्राप सवाल क्या करना चाहते हैं ?

श्री द्वा॰ ना॰ तिवारी: प्रिलिमिनरी रिमार्क्स तो पहले हमें भी कर लेने दीजिये।

भ्रध्यक्ष महोवय्रैः जबाब तो मिनिस्टर साहब को देना है। इस वास्ते भ्राप मिनिस्टर साहब से सवाल करें। て

भो द्वा० ना० तिवारी: इस पन्द्रह मिनट के समय में क्या चार्ज नन्दा जी पर भाया ? ज्योतिषी या उसके लड़के कोई भी डेवल हो सकता है। लेकिन नन्दा जी ने क्या पार्ट प्ले किया है ? उनका क्या कसूर है सिवाय इसके कि सदाचार मूवमेंट उन्होंने चलाई है और धूसखोरी बन्द करने की कोशिश की है ? इससे हो सकता है कि कुछ लोगों को जलन हो और वह उनका फेस टार करना चाहते हों। शायद उनको इसी में मजा भाता है। एक मतंबा उन्होंने कुष्णमाचारी साहब के खिलाफ मेमोरेंडम दिया था और भ्रम्ब कृष्णमाचारी साहब उनके लिए भ्रच्छे हो गए हैं......

श्री सधु लिमये: यह मेरी बात को तोड़ मरोड़ कर रख रहे हैं। उनके प्रश्न का मैं जबाब देता हूं। मैं चाहता हूं कि कृष्णमाचारी साहब की भी जांच हो और नन्दा साहब की भी हो।

Mr. Speaker: Order, order. Mr. K. N. Tiwary.

Only the Member who is called will speak and nobody else.

Shri K. N. Tiwary (Bagoha): In the speech that Mr. Madhu Limaye made the other day and also in the reply that was given by Shri Bhagat, it was said that the premises of Joshi traders were raided. May I know whether, in the course of the raid, any incriminating material was found with the Joshi traders?

Shri Sheo Narain (Bansi): May I know whether it is a fact that the astrologer in question has written to Government that Joshi traders have no business relations with Mr. Chaman Lal and also that they have been doing no business with the Government or even any private industry?

श्री प्र॰ ना॰ विद्यालंकार (होशियारपुर): मधु लिमये साहब ने नैतिक्ता का सवाल उठाया है। क्या यह नैतिकता के नाम से दुनिया भर के निराधार धारोपों को ला कर यहां इस हाउस के जरिये उनको पब्लिसिटी दे कर धनैतिकता का परिचय नहीं दे रहे हैं?

श्री श्रद्धमणिलाल श्रीधरी: जितने वार्जिय श्राए मैं समझता हूं कि सरकार को कमजोर करने के लिए श्राये हैं। नन्दा जी ने जो काम किया है उससे सभी वाकिफ हैं।

भ्रष्यक्ष महोदय : भ्राप सवाल क्या करना चाहते हैं ?

श्री चन्नमणिलाल चौघरी: नंदा जी ने मुत्क से प्रष्टाचार ग्रीर बेईमानी को खत्म करने की कोशिश की है जूपाखोरी को खत्म करने की कोशिश की है झूठी बातों का दमन किया है।

ग्रध्यक्ष महोदय : ग्राप जो सवाल करना चाहते **हैं करें ।**

श्री चन्द्रमणिलाल चौषरी: इन बातों से इनके दिलों में काफी तकलीफ है। तकलीफ इमलिए हैं कि मजदूरों से ये चन्दा लेते. हैं ग्रीर उनको उभाइते हैं।

Mr. Speaker: Order, order. I will pass on to the next. He has not listened to me; it will not go on record.

श्री चल्यमणिलाल चौधरी: * * *

Shri Kapur Singh: Having no desire to probe into the doings of an Indian Rasputian hobnobbing with our Czar, the Minister of Home Affairs, I merely want to know whether Government that the raid are aware business premises of Shri Chaman astrologer's and the was made after the business mises of Shri Ram Nath Goenka had been raided by the CBI and that Shri Ram Nath Goenka is an intimate friend of the previous Finance Minister of India, while Shri Chaman Lal is a business rival of Messrs. Amin

^{*}Not recorded.

[Shri Kapur Singh]

Chand Pearey Lal and Messrs. V. D. Swamy & Co. who are also intimate friends of the ex-Finance Minister of India, as is apparent from the allotment of very large sums of foreign exchange, admitted in the other House, as having been sanctioned to Messrs, Amin Chand Pearey Lal, despite the fact that many cases of foreign exchange violations are pending against them.

If this is so, do Government see any connection of a retaliatory nature behind the previous action taken by the Ministry of Home Affairs against Shri Ram Nath Goenka and the subsequent raid made on the astrologer's house by the Enforcement officials of the Finance Ministry?

श्री यशपाल सिंह (कैराना): ग्राध्यक्ष महोदय, मैं सब से बड़ा पाप समझता हं किसी को खन्न करने के लिये कुछ कहना या किसी के डर से कुछ कहना। मैं जो कुछ कहंगा वह बही कहंगा जो मेरी भ्रात्मा कहती है।

हमारे भाई मधु लिमये साहब हर एक धार्मिक चीज से नफरत करते हैं । उन्होंने इसी ब्राउस में प्रस्ताव रखा कि चोटी और बनेक का सफाया किया जाये, नमाज और रोजे का सफाया किया जाये. दाढी का सफाया किया जाये, केश और कड़े का सेफाया किया जाये । इस तरह का जो प्रस्ताव उन्होंने रखा वाउस पर यहां बहस भी हुई है। उन को हु एक धार्मिक चीज से नफरत है। हवेली राम चंकि ज्योतिष के पंडित हैं, हवेली राम चंकि भारतीय संस्कृति के निचोड़ हैं इस लिये वह नफरत करते हैं हवेली राम से श्रौर नन्दा साहब से इसलिये कि वह चाहते हैं कि भ्रष्टा-चार न हो, धार्मिक राज्य हो। इन दो बातों के सिवा मझे कुछ पता नहीं लगा कि इस स्टेटमेंट में क्या बात है । मैं स्पीकर साहब से ब्रार्थना करता हं कि अगर यह बात सही है तो इस पर कम से कम भ्राठ घंटे की बहस होनी चाहिये ।

श्री हुकम चन्द कछवाय (देवास) : मैं भी एक सवाल करना चाहता हूं।

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Mr. Speaker: There are no other signatories. Now, the hon. Minister.

Shri S. M. Banerice (Kanpur): 1 had also sent in my name.

Mr. Speaker: When?

Shri S. M. Baneriee: The slip has already been sent to you.

Mr. Speaker: At this moment I might not allow. I think only Shri Indrajit Gupta wanted to put a question.

Shri S. M. Banerjee; My name is also there.

Mr. Speaker: All right. put his question.

Shri Bhagwat Jha Azad (Bhagalpur): I would also like to put one question.

Mr. Speaker: Yes, I shall allow him also.

Shri S. M. Banerjee: I have already written to you.

भी शिव नारायण: ग्राज भ्राप यह एक प्रिसिबेंट कायम कर रहे हैं, श्रष्ट्यक महोदय।

श्री स० मो० वनर्जी । माननीय सदस्यों को बतला दिया जाये। उन को मगालता हो रहाह।

Mr. Speaker: I have already got this notice from Shri S. M. Banerjee and Shri Indrajit Gupta.

Shri S. M. Banerjee: I have already sent in the slip giving my division number, namely 462, and also my affiliation namely 'Independent'.

Mr. Speaker: He might put his question now.

Shri S. M. Banerjee: My question is this. Before the Finance Minister replies to the various charges levelled against the astrologer

Mr. Speaker: There is one thing that I would like to mention. there is no time left for the reply. I would have to ask the hon. Minister only to put the reply on the Table of the House. That is what the rule provides. If hon, Members take away the whole time on questions only, I shall only ask the hon. Minister to lay his reply on the Table of the House.

Shri S. M. Banerjee; I want to say only one sentence. Before Finance Minister replies to the various charges levelled against Shri Haveli Ram, the Jyotishi, I want to know whether he has not shown his hand to him; if he has shown his hand, let him not reply; let the other Minister reply.

Mr. Speaker: Now, the hon. Minister. الأهاندر

भी हकम चन्द कथनाय । मेरा बहत छोटा सा सवाल है।

Mr. Speaker: No, I am not allowing the hon. Member.

The Minister of Finance (Shri Sachindra Chaudhuri): The questions. as I have understood them, shorn of the preliminary remarks and so on, are directed more against Shri Haveli Ram than against the Minister. Charges have been made, and it has been suggested that I should advise him to resign and so on. Those are not the questions before us now. I think that it will be undignified for the Ministry and particularly for the gentleman referred to if I were to plead his cause here because already a statement has been made that he had nothing whatsoever to do with this matter. In consequence, I think that it will not be proper for me to go over the same ground again.

If this House is interested in a very short history as to what has happened I can tell this House that in July, 1965, there was some information from our Ambassador in Iran saying that there were certain cargoes of pepper and spices which were meant for Afghanistan but which were being diverted into Iran and thereby foreign exchange was being lost.

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An hon. Member: Jute also,

Sadhindra Chaudhuri: No names had ben mentioned by him as to who these parties were. But from information received, it was gathered that the origin of this was somewhere in the west coast-it might be Cochin or Bombay. But pursuant to that there were several raids made, including that of the premises of Chaman Lai Bros, and their associates-there are three or four firms.

As a result, so far as Cochin and Bombay were concerned, nothing very much was found in the shape either of money or of documents. Then a further raid was made here in Delhi, not exactly in connection with this, in pursuance of some further information which was received, and some docuwere found. The informant also gave the name of one Kewal Joshi, who was employed by these people, and therefore there might be some documents in his possession. As a result of that, a search was made in some premises in Darya Ganj away from the premises of Chaman Lal, where there were certain telephone numbers in the names of three persons, all three Joshis. One of the names was H. L. Joshi, and it is presumed that that may have been Haveliram Joshi-it is only a presumption; the full name is not there.

When the examination was made in these premises, nothing was found, but on receipt of follow-up information, what was found was this, that Chaman Lal Bros .- on the information disclosed—had actually transacted business in two commodities. One was zeri which had been exported to Hongkong and the other pepper which had been sent to Afghanistan or Iran.

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The modus operandi, it is suspected-the investigations are still going on-was that the zeri had been overvalued and in respect of that certain export concessions had been received from Government, because at that time Government was giving certain concessions when zeri was exported. The benefit which was received was alleged to have been received Chaman Lal-the benefit of the export licences on the value of the zeri. Naturally, when the zeri was overvalued, this money had to come back. Actually, the sale that had been made abroad was at a lower price. In order to countervail that, there was despatch of pepper. There was under-valuation and a certain amount of money was countervailed or obtained by that means so that the zeri business might be balanced.

As a result, what was found was this that about Rs. 75 lakhs worth of foreign exchange was there in respect of which there had been bills of exchange drawn through banks here. negotiated through banks there. But the money had not actually come back to this country.

At that juncture, the Reserve Bank wanted to get hold of this money. An application was made Reserve Bank by Chaman Lal suggesting that this money should come back in two instalments of Rs. 40 lakhs and Rs. 35 lakhs. This matter was referred to the Enforcement Department to find out whether this could be done without in any way affecting the inquiry. The Enforcement Department said it could be done and the inquiry would still go on. The Reserve Bank felt that immediately at least Rs. 40 lakhs in foreign exchange should be brought pending inquiry by the Enforcement Department, otherwise there might be delay in getting the money back because the inquiry is in this country, not in those countries. These Rs. 40 lakhs have been got back. But Rs. 35 lakhs have not come back yet. But I wish to make it clear that the

Enforcement Branch is still going on with the investigation, it has not given it up, it is making inquiries and taking steps as actively as it possibly can, to try to find out whether Chanman Lal could be visited with a penalty, how many other people are

involved and what are the means

which can be taken for the purpose of

getting this. That is one side of the

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डा॰ राम मनोहर लोहिया (फर्रखाबाद): लफ्तान्जा ।

Shri Sachindra Chaudhuri: other side of the story is this, that there was found by investigation that it was likely that Rs. 1.5 crores had evaded income-tax in the Chaman Lal.

While this investigation was going on. Chaman Lal put forward, as he was entitled to-this was in January, 1966-a voluntary disclosure, which he could do under the Act until March, 1966. That was not accepted because Chaman Lal stated that there should be certain concessions given to him which the Act could not possibly The result is, there also, the give. income-tax authorities are going on against him, and there is no concession shown to him.

As far as my personal enquiries establish, Mr. Haveli Ram may have been or was-I do not say may have been-was the personal astrologer and prohit of the Home Minister, but there had not been any pressure put. I can only speak from documents because I cannot possibly say what happened at the time of my predecessor.

भी मध लिमये : उस वक्त ग्राप वित्त मंत्री नहीं थे न ? ग्रध्यक्ष महोदय उस वक्त यह वित्त मंत्री नहीं थे।

श्राध्यक्ष महोदय : इस वास्ते जबाब भीन दें? (व्यवधान)।

Shri Sachindra Chaudhuri: As said, I have got no authority over my predecessor, I cannot summon him, call him, nor am I in the position of a judge who has got to judge between two persons. My position is to make an investigaton as best as I can. I have done it by calling my officers and looking into every document myself to satisfy myself whether there is any noting by anybody suggesting that there had been any interference by the Home Ministry or the Finance Ministry, and I make bold to say, I am very proud and happy to say, that there is absolutely no trace of that. Beyond that I cannot say if anything happened between two persons which I do not know, I cannot answer that. That is, so far as Haveli Ram and the Home Minister are concerned.

The next question that comes is: Haveli Ram got tax-evaded money to the tune of Rs. 10 lakhs? I will be very happy if Mr. Limaye can tell us where we can get that, lay our hands on. We have not been able to do so far. As you know and as the hon. House knows, we in the Direct Taxation Department and in the department of investigation are looking for information which will anable us to find this matter, and if Mr. Limaye has got this, under secrecy if he passes that information, we shall certainly look into it, there is no question about that. We have not got that information.

An hon. Member: He will get his share.

श्री म**मुलिमये** : ग्राप्टयक्ष महोदय यह क्या लोग बोल रहेथे ?

Shri Sachindra Chaudhuri: Regarding this allegation that there has

been some arrangement with the owner of a building and Lufthansa, whereby Rs. 5,000, as the amount is mentioned, is deposited month after month in a German Bank in the name of Haveli Ram, this is the first time I hear of it. I do not know anything about it. Nor is there any information with the Government as to that. Again, if there can be any reliable prima facie information, I shall most grateful to any one who knows about it, so that we can investigate that matter and find out if the money is there,

As I said, I am here to explain-Government's conduct and the conduct of one of our respected colleagues. I am not here to explain Haveli Ram, I am not here why he has done it or not done it. All I am interested in saying is that no protection has been given to Haveli Ram so far as I know, no protection will be given to him. If this information is given to me, Haveli Ram, however, eminent he may be as an astrologer or purohit, if he has done anything causing loss to this country, deprived this country of any money which is justly due to it. law's rigours will be applied to him as against any person however low or however high he may be. I am not forgetting the oath that I took that the investigation will be without fear or favour, without affection, but without ill-will also.

That is all the statement 1 can make, I cannot say anything more on this.

18,35 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 25, 1966 Chaitra 4, 1888 (Saka).